

ITEM NO.63

COURT NO.13

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 21724/2022

(Arising out of impugned final judgment and order dated 18-04-2022 in CRR No. 3727/2018 passed by the High Court Of Judicature At Allahabad)

VICKY @ IMRAN VARSI

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

(IA No. 128000/2022 - CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS, IA No. 128002/2022 - EXEMPTION FROM FILING O.T., IA No. 128001/2022 - EXEMPTION FROM SURRENDERING WITHIN TIME)

Date : 12-09-2022 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI

HON'BLE MR. JUSTICE C.T. RAVIKUMAR

For Petitioner(s)

Ms Poulomi Das, Adv
Mr Sujeet Kumar, Adv
Mr V K Shukla, Adv
Mr Sugam Mishra, Adv
Mr Abhaya Nath Das, Adv
Mr N D Kaushik, Adv
Mr Rahul Gupta, Adv
Ms Riya Soni, Adv
Mr S S Bandyopadhyay, Adv
Mr Jayanta Bhattacharyya, Adv
Mr Abhimanyu Singh, Adv
Mr Parveen Kumar, Adv
Mr Sunny Vashist, Adv
Ms. Stuti Singh, Adv.
Mr Satish Kumar, AOR

For Respondent(s)

Mr. Gunnam Venkateswara Rao, AOR
Mr. Umesh Sinha, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Leave granted.

The appellant shall continue to remain on bail on such terms and conditions as have been imposed by the Trial Court vide order dated 15.12.2016 in connection with Case Crime No. 292 of 2010 registered at Police Station Mughal Sarai, District Chandauli, Uttar Pradesh.

(DEEPAK SINGH)
COURT MASTER (SH)

(ANJU KAPOOR)
COURT MASTER (NSH)